IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-199/ND/2017

IN THE MATTER OF:

Nandi Track Engineering (P) Ltd.

.PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 07.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

ORDER

Learned Counsel for the petitioner is present. It is seen from the records that a reply has been filed by the Registrar of Companies on 23.10.2017 and rejoinder has also been filed by the petitioner. From the records, it is seen that the petitioner had filed Annual Returns and Balance Sheet for the financial year ended 31.3.2014 and 31.3.2015 on 19.6.2017. The petitioner in the circumstances is directed to file the latest Audited Financial Statements along with other documents evidencing that the company was in operation and doing some business at the time of striking off.

Post the matter on 14.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 07.11.2017